

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 295 of 2015**

**Dated :11<sup>th</sup> January, 2016**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**M/s. Manikaran Power Ltd.**

**.... Appellant(s)**

**Versus**

**Himachal Pradesh Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Hemant Singh,  
Mr. Matrugupta Mishra  
Mr. Tushar Nagar

Counsel for the Respondent (s) : -

**ORDER**

Heard.

The present Appeal is on the issue of jurisdiction of the State Commission which has been refused to the Appellant by the Impugned Order.

**Admit.** Issue notice of the Appeal to all the Respondents, returnable within two weeks from today. Counter Affidavit/reply may be filed within four weeks from today and rejoinder, if any, be filed within two weeks thereafter. Dasti Service is permitted.

Post this Appeal for hearing on **8.3.2016**

**( T. Munikrishnaiah )**  
**Technical Member**  
hc/rkt

**(Justice Surendra Kumar)**  
**Judicial Member**